

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

17. C.P.(IB)-558(MB)/2022

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2023**

NAME OF THE PARTIES: - Manjushree Technopack Limited
V/s
AJE India Private Limited

APPEARANCES: -

FOR OPERATIONAL CREDITOR: Adv. Dr. Kamlesh Vaidankar

FOR CORPORATE DEBTOR : Absent.

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

Counsel for the Operational Creditor is present. None present for the Corporate Debtor. Counsel for the Operational Creditor submitted that there was a default to the tune of Rs. 1,27,96,718/- (Rupees One Crore Twenty-seven Lacs Ninety-six Thousand Seven Hundred and Eighteen), against which, the Corporate Debtor has paid Rs. 67,00,000/- (Rupees Sixty-seven Lacs) to the Operational Creditor. He further submits that the Corporate Debtor is in the process of making the balance payment to the Operational Creditor, for which, the Operational Creditor wants to keep this Company Petition pending. Taking note of the fact that substantial amount has already been paid

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by the Corporate Debtor to the Operational Creditor and there is likelihood that the balance amount shall be paid, if this matter is posted to another date, we think it fit to adjourn the matter. List this matter for further consideration on **25.04.2023**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Aarti

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)